

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Visually Handicapped, Dehra Dun, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Visually Handicapped, Dehra Dun, for the year 1994-95.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See no. LT-122/96]

Central Apprenticeship Council (Amendment) Rules, 1996.

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : I beg to lay on the Table a copy of the Central Apprenticeship Council (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 187 in Gazette of India dated the 27th April, 1996, under sub-section (3) of section 37 of the Apprentices Act, 1961.

[Placed in Library. See No. LT-123/96]

12.3¼ hrs.

BUSINESS ADVISORY COMMITTEE

Second Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : I beg to present the Second Report of the Business Advisory Committee

12.03½ hrs.

ELECTION TO COMMITTEE

Animal Welfare Board of India

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) With the permission of the Chair, on behalf of Capt. Jai Narain Prasad Nishad, I beg to move the following

"That in pursuance of Section 5(1) (i) of the prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare

Board of India, subject to the other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 5(1) (i) of the prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board of India, subject to the other provisions of the said Act."

The motion was adopted.

[Translation]

MR. DEPUTY SPEAKER : I have a list of Members. I shall give chance to all, one by one.

[English]

Let us take up Calling Attention Motion.

(Interruptions)

[Translation]

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) Sir, you have just stated that the Calling Attention Motion, would be taken up.

MR. DEPUTY SPEAKER : I have enquired about it. Now, the Zero Hour will be taken up first and Calling Attention Motion would follow thereafter.

[English]

SHRIMATI KRISHNA BOSE (Jadavpur) : Mr. Deputy-Speaker, Sir, I have a question. Will the Government take steps to pass the Bill for providing 33 percent reservation of seats for women in State Legislatures and both Houses of Parliament in this very Session because we have been given promises in this regard for a very long time? We would now like to see the promises to be put into action about this 33 percent reservation of seats for women in State Legislatures and Parliament. *(Interruptions)*

MR. DEPUTY-SPEAKER : Shri Hannan Mollah. *(Interruptions)* Wait a minute, please.

(Interruptions)

SHRI RAMESH CHENNITHALA (Kottayam) : I have given notice, Sir... *(Interruptions)*

MR. DEPUTY-SPEAKER : I am going through the list.

(Interruptions)

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore) : Mr. Deputy-Speaker, Sir, except for a certain period women in our country have always played leading roles in